

the income-tax/wealth-tax/gift-tax/estate duty demand outstanding is Rs. 10 lakhs or above. There were 5098 cases in the country in which such demands of Rs. 10 lakhs or above were outstanding as on 31-3-1990. A total demand of Rs. 4450 crores was due from these taxpayers as on 31-3-1990. In view of large number, it will not be practicable to furnish other details about these taxpayers. If the Hon'ble Member desires details about any particular taxpayer, the same can be furnished.

(b) Appropriate actions to recover the taxes are taken both as per Income-tax law and also administratively. Legal actions include levy of penalty for non-payment, issue of garnishee orders to attach bank accounts, debts etc., drawing up of tax recovery statements by Tax Recovery Officers enabling them to effect recovery by attachment/sale of assets, appointment of receiver for managing defaulter's property, arrest of defaulters etc. Administratively, Action Plan Targets have been fixed for reduction of outstanding demands and the progress of recovery is monitored at various levels.

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Availability of Gold for Jewellery Export

2653. SHRIMATI BASAVARAJESWARI: Will the Minister of COMMERCE be pleased to state

(a) whether Government are contemplating any steps to ensure easy availability of gold for export production in the jewellery sector;

(b) whether the representatives of trade and industry have submitted any memorandum in this regard;

(c) if so, the details thereof; and

(d) when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) to (d) Government has

taken a series of measures to improve the availability of gold for export production of jewellery taking into account the suggestions of the trade & industry. These include special arrangements by the Minerals & Metals Trading Corp. of India Ltd. (MMTC) for supply of gold to specialised Gem and Jewellery Export Production complexes, repeal of the Gold Control Act and availability of credit. Further input support is being extended whenever necessary in consultation with trade and industry.

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Boosting of Export

2654. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have initiated any policy measures to do away with unnecessary controls so as to boost exports, if so, the details thereof;

(b) the steps taken to realise the export targets set for the year 1990-91;

(c) whether Government have identified any select band of exporters for providing them with tailor-made package of assistance; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) As per the Import-Export Policy (Vol. II) 1990-93, most of the items are free for export, except a limited number under the Export Control to avoid internal shortages, conserve national resources and to protect the environment. Some of the measures taken in the recent past to do away with unnecessary controls so as to boost exports are as follows: Prior to 4th May, 1990, export licence was required for export of Polyester Filament Yarn (All types), Rayon Filament Yarn, Nylon Filament Yarn, Viscose Staple Fibre, Spun Yarn and High performance viscose staple Fibre. Now export licences are not required and export of these